

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

03.09.2012

OA No. 565/2012

Mr. P.N. Jatti, Counsel for applicant.

Heard learned counsel for the applicant.

The OA is disposed of by a separate order.

Anil Kumar

(Anil Kumar)
Member (A)

K.S. Rathore
(Justice K.S. Rathore)
Member (J)

ahq

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 03rd day of September, 2012

ORIGINAL APPLICATION No. 565/2012

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Moti Lal Meena son of Shri Gajan Ram Meena by caste Meena aged about 51 years, resident of Village and Post Jhareda, Tehsil Hindaun, District Karauli, presently working as EDDA Jhareda, District Karauli.

... Applicant

(By Advocate : Mr. P.N. Jatti,)

Versus

1. Union of India through the Secretary to the Government of India, department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Superintendent Post Offices, Sawaimadhapur Division, Sawaimadhapur.

... Respondents

(By Advocate : -----)

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

- "(i) That by a suitable writ/order or the directions, the impugned order dated 27.02.2012 vide Annexure A/1 be quashed and set aside.
- (ii) That being the Senior Gramin Dak Sewak the applicant be appointed against the post of Group 'D' Sawaimadhapur Division Office on the place of Madan Lal Bairwa with all the consequential benefits w.e.f. 27.02.2012.
- (iii) Any other and further orders as this Hon'ble Tribunal may deem fit, proper and necessary in the facts and circumstances of the case."



2. Heard learned counsel for the applicant. He argued that his representation dated 07.03.2012 (Annexure A/3) is pending consideration before the respondents. Therefore, the respondents be directed to decide the same in accordance with the provisions of law.

3. In the interest of justice we deemed it just & proper to direct the respondents to decide the representation of the applicant dated 07.03.2012 (Annexure A/3) in accordance with the provisions of law expeditiously but not later than three months from the date of receipt of a copy of this order by passing a reasoned and speaking order. If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

4. With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

AHQ